

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.829/2022

KRISHNA B. & ORS.

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

(With IA No.144068/2022-GRANT OF INTERIM RELIEF)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Rajesh Mahale, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Rajesh Mahale, counsel appearing on behalf of the petitioner states that apart from the existing vacancy, by 15 October 2022, there will be two further vacancies of Judicial Members in the Karnataka State Administrative Tribunal, which have not been filled up. As a result, it has been submitted that the Tribunal would be brought to a grinding halt.
- 2 Issue notice, returnable within two weeks.
- 3 Liberty to serve the Central Agency, in addition.
- 4 Pending further orders and subject to the incumbents agreeing to continue in office, we direct in exercise of the jurisdiction under Article 142 of the Constitution that the existing Judicial Members shall continue to function till fresh appointments are made and the incumbents take over.
- 5 List the Petition on 31 October 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar